

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 22nd September, 2017

No.LJ(B).61/2015/146 – In exercise of the powers conferred under Section 24(8) of the Code of Criminal Procedure, 1973, the Governor of Meghalaya is please to appoint Shri Sandeep Kumar Jindal, Advocate as Special Public Prosecutor to conduct the case relating to Special CID Case No. 2/2007 with immediate effect until further order.

(W.Khylllep)

Secretary to the Govt. of Meghalaya,
Law) Department.

Memo.No.LJ(B).61/2015/146-A, Dt. Shillong, the 22nd September, 2017

Copy to :-

1. Shri E.Kharumnuid, District & Sessions Judge, East Khasi Hills, Shillong.
2. The Joint Secretary to the Govt of Meghalaya, Home (Police) Department with reference to Letter No. HPL.24/2006/292, dt 11.09.2017.
3. Public Prosecutor, East Khasi Hills, Shillong
4. Shri Sandeep Kumar Jindal, Advocate, Shillong Bar Association, Shillong
5. The DEO (Data Entry Operator) Law (A) Department for uploading the Notification in the Law Department website
6. Guard File
7. Office Copy.

By order etc...,

Secretary to the Govt. of Meghalaya,
Law Department.
